Report by the Indian company receiving amount of consideration for issue of shares / Convertible debentures under the FDI Scheme

(To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000- RB dated May 3, 2000)

Permanent Account	 		 			 		
Number (PAN) of the								
()								
investee company given								
by the IT Department								
s,								

No.	Particulars	(In Block	Letters)
1.	Name of the Indian company		
	Address of the Registered Office		
	Fax		
	Telephone		
	e-mail		
2	Details of the foreign investor/ colla	aborator	
	Name		
	Address		
	Country		
3.	Date of receipt of funds		
4.	Amount	In foreign currency	In Indian Rupees
		ý	
5.	Whether investment is under	Automatic Route / App	proval Route
	Automatic Route or Approval Route		
	If Approval Route, give details (ref.		
6.	no. of approval and date) Name of the AD through whom the		
0.	remittance is received		
7.	Address of the AD		
1			

A Copy of the FIRC evidencing the receipt of consideration for issue of shares/ convertible debentures as above is enclosed.

(Authorised signatory of the investee company)	(Authorised signatory of the AD)
(Stamp)	(Stamp)

FOR USE OF THE RESERVE BANK ONLY:

Unique	Identification	Number	for	the	remittance								
received	:												

Know Your Customer (KYC) Form in respect of the non-resident investor

Registered Name of the Remitter / Investor (Name, if the investor is an Individual)	
Registration Number (Unique Identification Number* in case remitter is an Individual)	
Registered Address (Permanent Address if remitter Individual)	
Name of the Remitter's Bank	
Remitter's Bank Account No.	
Period of banking relationship with the remitter	

* Passport No., Social Security No, or any Unique No. certifying the bonafides of the remitter as prevalent in the remitter's country

We confirm that all the information furnished above is true and accurate as provided by the overseas remitting bank of the non-resident investor.

(Signature of the Authorised Official of the AD bank receiving the remittance)

Date :

Place:

Stamp :